

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No.-310  
IB-2419/ND/2019

IN THE MATTER OF:

Anupam Kumar Thakur

....Applicant

Vs.

Asian Developers Ltd

....Respondent

SECTION

Under Section 7 of IBC, 2016

Order delivered on 23.10.2019

CORAM:

JUSTICE SHRI R.D. KHARE (Retd.)

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Nikunj Hurria & Adv. Rahul Kumar

For the Respondent

:

ORDER

Ld. Counsel for the petitioner has put in appearance. Pursuant to earlier order dated 30.09.2019, service has been affected on the respondents. None present on behalf of the respondents, therefore, they are proceeded ex-parte. To come up for arguments on 19.11.2019.

Sd/-

(SUMITA PURKAYASTHA)  
MEMBER (T)

Sd/-

(JUSTICE SHRI R.D. KHARE)  
MEMBER (J)

CG